

dynamite sticks and another quantity of explosives which, according to the State Police authorities were sufficient to blow up half of Calcutta. This product came from the Indian Explosives Ltd the ICI Gomia, and they are not aware of the fact as to how these items had reached the hands of anti social and undesirable elements in this manner. We want to know why it was stocked there, whether it was brought there before the last elections in West Bengal and whether a part of it was to be smuggled out of the country. Since it is a Central responsibility under the Constitution according to Seventh Schedule List I item No 5 the Ministers of Home Affairs, Defence and Petroleum & Chemicals should make a comprehensive statement on that.

Sir would you kindly admit a Call Attention Notice on this? 1800 dynamite sticks have been found. It is a very serious matter. We want a statement to be made on it. My information is that these things were brought there before the 1972 elections in West Bengal.

13 00 hrs

MR SPEAKER This matter is very interesting. He persuades me for admitting it under Rule 377. Calling Attention is Rule 197 which he did not ask for. When I come to Rule 377 he says it should have been something else.

13 0½ hrs

RE FOOD SUPPLY TO WEST BENGAL

SHRI B K DASCHOWDHURY (Cooch-Bihar) The food supply position to West Bengal Government particularly rice and wheat from the Central Government seems to be in an alarming situation. Sir, even in the current month, out of 5,000 metric tonnes of rice that is to be sent to West Bengal what is the position? 40,000 metric tonnes is the monthly permitted quota of rice plus 30,000

metric tonnes of backlog of the last month. West Bengal Government has received so far only 17,962 metric tonnes and the month is going to end soon. This position has created a very serious problem both to the people of West Bengal and to the Government of West Bengal, because the Government of West Bengal is under an obligation. They must have to supply the rations at least to the statutory ration areas. Unless they do it the rationing system may fall like anything. I would like to know this from the hon Minister. Despite the assurances given by the hon Minister here that all the supplies will be made in time, why is there such a shortfall and why is there this delay? Why should there be this delay? Sir? Who is really creating this delay? Is there any sort of procrastination among the officials? Let the hon Minister make an enquiry about it. Let the hon Minister, while making the statement clearly state

MR SPEAKER 2 minutes are over. You should not make a speech.

SHRI B. K. DASCHOWDHURY

that in future the supplies will be made as an advance to each month's quota so that there may not be any shortfall or backlog like this.

SHRI F A AHMED The matter was brought to my notice by the Food Minister of West Bengal about two days ago. I made enquiries into the matter. I have got some facts and figures available in my Ministry. So far as the position with regard to supply was concerned, the quota was 40,000 metric tonnes and actually 46,400 tonnes were supplied in the month of January and the February month quota was 40,000 against which 51,000 was the quantity that was supplied. And in respect of March the quantity is 40,000 and upto 10th or so 14,700 tonnes of rice has been supplied and before the month is out whatever has been the commitment will be supplied to the West Bengal Government.

SHRI B. K. DASCHOWDHURY: What about monthly advance?

MR. SPEAKER: That is all.

SHRI JYOTIRMOY BOSU: In the Business Advisory Committee we have mentioned about the closure of 201 small-scale bulb manufacturers.

MR. SPEAKER: I have allowed you one subject under Rule 377. Don't take up too many things. You make it a daily practice.

SHRI JYOTIRMOY BOSU: What can we do, Sir? We are on daily wage here.....

AN HON. MEMBER: Daily allowance.

MR. SPEAKER: You are taking up too many things. Now, we will resume further discussion on the Orissa Budget Demands.

SHRI RANABHADUR SINGH: (Sidhi): Mr. Speaker, I want your guidance in one matter. I raised a matter on the 26th of last month. This is regarding the shortage of diesel oil for supply to farmers in Madhya Pradesh. There has been no statement from the hon. Minister on that point ..

MR. SPEAKER: I will be asking him to do that.

Now the House will resume further discussion on the Orissa Budget Demands.

13.04 hrs.

STATUTORY RESOLUTION RE. APPROVAL OF PROCLAMATION IN RELATION TO ORISSA, ORISSA BUDGET, 1973-74—GENERAL DISCUSSION, DEMANDS FOR GRANTS ON ACCOUNT, 1973-74 AND SUPPLEMENTARY DEMANDS FOR GRANTS, 1972-73—Contd.

SHRI P. GANGADEB (Angul): I rise to speak on the Budget Estimates of Orissa, now under discussion. It is

a matter of great concern that the State budget is chronically in deficit, and the ordinary expenditure on revenue account is as much as Rs. 167 crores against the revenue receipts of Rs. 123 crores.

What is even worse is that the planning expenditure both under revenue and capital account has been more or less stagnant. The implication of this, in an under-developed State like Orissa is more than self-evident. The capital outlays on account of the State Plan as well as against centrally sponsored schemes are only a drop in the ocean. We see that Orissa's per capita income is only Rs. 467 as compared to all-India average of over Rs. 500. While the State has ample mineral wealth, forest and agricultural resources, people are still poor there. Therefore, what I wish to highlight is that the condition of the people of Orissa can be ameliorated at a faster speed only if the Central assistance to the State is substantially increased for the development purpose. At the same time the State itself should gear up all its energy for exploitation of more resources for more development. Also at the State level there should be proper use of strict financial discipline so that the best results are obtained within the limited resources at their disposal. Under the present situation in Orissa the battle of development has to be fought both on the economic and social fronts. To my mind the political instability in that State which has been facing over a decade now has been responsible for the slackness in the State administration. In this way, I wish to submit humbly that the Central Government is also to be made responsible for its inadequate guidance to the State's problems.

Orissa vis-a-vis its natural endowments is lacking behind, far behind, as compared to the developments in many other States of this country. The State is now under the President's Rule. Now is the opportune time for the Central Government to show